

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MALWA COTTON SPINNING MILLS LTD.

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Malwa Cotton Spinning Mills Ltd.
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01.12.1976
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Punjab & H.P. Chandigarh
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	L17115PB1976PLC003702
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Industrial Area 'A' Ludhiana-141003 (Punjab)
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	07/02/2020*
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	05/08/2020 (From 07/02/2020)*
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Ashok Kumar Singla Reg. No.: IBBI/ IPA-002/IP-N00229/ 2017-2018/10680
9.	ADDRESS AND E-EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: BXX-1374, Krishna Nagar, Ghumar Mandi, Civil Lines, Ludhiana-141001 (Punjab) E-mail: asingla_cs@yahoo.co.in
10.	ADDRESS AND E-MAIL TO BE CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9	Address: Same as mentioned in Column No.9
11.	LAST DATE FOR SUBMISSION OF CLAIMS	21/02/2020
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NOT APPLICABLE

13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NOT APPLICABLE
14.	(A) RELEVANT FORMS (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	a) Relevant Forms: Please refer Point 4 below b) Details of Authorised Representatives: Not Applicable

*Ashok Kumar Singla, IRP appointed vide order No.CP(IB No.285/CHD/PB/2018) dated February 07, 2020 in the matter of BLR Logistik (I) Ltd. Vs. Malwa Cotton Spinning Mills Ltd. before the Hon'ble NCLT at Chandigarh.

1. Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the Malwa Cotton Spinning Mills Ltd. on 07/02/2020.
2. The creditors of Malwa Cotton Spinning Mills Ltd., are hereby called upon to submit their claims with proof on or before 21/02/2020 to the interim resolution professional at the address mentioned against item 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claim may be submitted in their specified forms. **FORM B** - Proof of claim by operational creditors except Workmen and Employees; **FORM C** - Submission of claim by financial creditors; **Form CA** - Submission of claim by financial creditors in a class; **FORM D** - Proof of claim by a Workman or an Employee; **FORM E** - Proof of claim submitted by authorised representative of Workmen and Employees; **FORM F** - Proof of claim by creditors (Other than financial creditors and operational creditors. These forms may be downloaded from the portal of IBBI i.e. <https://ibbi.gov.in>

Submission of false or misleading proofs of claim shall attract penalties.



Ashok Kumar Singla
Interim Resolution Professional
Regn.No.: IBBI/IPA-002/IP-N00229/2017-2018/10680
M: 7814002345

Date: 10/02/2020
Place: Ludhiana